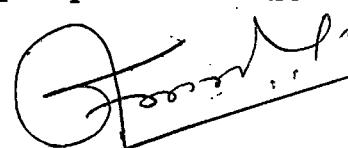


RA 24/97(OA 302/96)

Shri Dinesh Prasad vs. U.O.I.

1/18.8.1997

None for the applicant. Defects as pointed out under item no.21 of the scrutiny report must be removed by 8.9.1997.

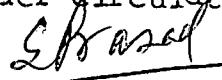


(S.P.Sinha)
Dy.Registrar I/c

MPS.

2/8.9.1997

The learned counsel for the applicant Shri Sudama Pandey is present. Defects appear to have been removed. In the circumstances, let this RA be placed before the Hon'ble V.C. in his lordship's chamber under circulation Rules.

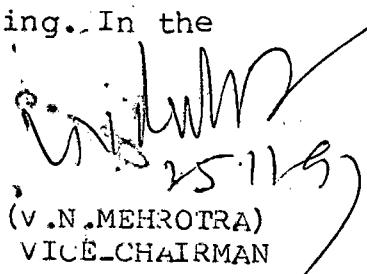


(S. Prasad)
Dy.Registrar I/c

MPS.

3/25.11.97

This Review Application has been placed before me in Chamber along with the record of OA-302 of 1996. I have perused the Review Application as well as the record of OA-302 of 1996. I have also taken into consideration the assertions now being made in the Review Application and also the assertions which had been made at the time of the hearing of the above mentioned OA and the documents which were on record of the OA and which were considered ^{while} passing the order dated 10.7.1997. On a consideration of the entire material I do not find that the Review Application merits a hearing. In the circumstances the RA is rejected.


(V.N. MEHROTRA)
VICE-CHAIRMAN

MA